

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:649
ANSWERED ON:03.03.2008
CHECK ON CYBER CRIME
Rao Shri Sambasiva Rayapati

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

:-

- (a) the details alongwith the number of cyber crimes that have come to the notice to the Government during the last three years as on date;
- (b) whether the Government has set up any mechanism to check cyber crimes in the country;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY(DR. SHAKEEL AHMAD)

(a): As per the data maintained by National Crime Records Bureau (NCRB), the incidence of cyber crimes registered in States/UT under the Information Technology Act 2000 and Indian Penal Code (IPC) sections, during the year 2004, 2005 and 2006 are 347, 481 and 453 cases respectively. The number of cases registered under the provisions of IT Act 2000 along with other Acts by The Central Bureau of Investigation (CBI) are 4 cases in the year 2005, 3 cases in the year 2006 and 12 cases in the year 2007 respectively.

(b) and (c): The fight against cyber crime is a coordinated effort on the part of several agencies in the Govt. on an on going basis, involving Law Enforcement Agencies such as the Central Bureau of Investigation, Intelligence Bureau, State Police organizations and other specialized organization. Some of the specific steps taken by the Government are:

1. The Information Technology Act 2000 together with the Indian Penal Code, 1860 provides legal framework for countering cyber crimes.
2. The Government has introduced the Information Technology (Amendment) Bill, 2006 in the Parliament, which inter alia provides for new forms of cyber crimes like publishing of material containing sexually explicit act in electronic form, video voyeurism, breach of confidentiality and leakage of data by service providers, e-commerce frauds through impersonation commonly known as phishing, identity theft and offensive messages through communication service.
3. The Indian Computer Emergency Response Team (CERT-In) is engaged in developing appropriate Security Guidelines and other best practices for securing the Information Technology infrastructure.
4. Central Bureau of Investigation and other police organizations have set up Cyber Crime Cells manned by officers who have been specially trained to handle such crimes.
5. The Government conducts several awareness and training programmes on cyber laws and cyber crimes for Judicial Officers, Law Enforcement Agencies, Cyber Forensic Scientists and others.

(d): Does not arise.